

LID No. 866/16
Jaspal Singh vs G.D. Goenka Public School/Ajay Johar

09.07.2020
Present:-

Sh. Santosh Singh, AR for the workman.
Sh. K.K. Pandey, AR for the management no.2..
Management no. 1 already exparte.

The matter is fixed for today for framing of issues through video conference.

The notices to the ARs of the contesting parties were issued through whatsapp and the Id. ARs for the workman and management no.2 have appeared through video conference.

Since, the pleadings of the parties have already been completed, so, from the pleadings of the parties, following issues arose and are being framed:-

(1) Whether the claimant had worked with the managements since 04.02.2009 till 01.12.2015 ? OPW

(2) Whether the services of the claimant were terminated illegally or unjustifiably by the Managements? OPW

(3) Whether the claimant has abandoned the job in the management no.2 w.e.f. 01.12.2015? OPM-2.

(4) Relief.

No other issues arises or pressed upon by any of the ARs of the parties.

This court has tried to corroborate the chances of settlement between the parties and finds that elements of settlement are there.

Accordingly, the matter stands adjourned for talk of settlement, to come up on 11.08.2020. In case of failure of such talk, to come up on 15.01.2021 for evidence of workman. Workman is directed to file affidavit(s) of witness(es) in the court at least one week prior to next date of hearing and supply copy thereof to the management no.2 or its AR in the similar fashion.

Both the parties are directed to remain present on dated 11.08.2020 for talk of settlement.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.


(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.07.2020.

REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 6840/16

Mohd. Zubair Aalam vs M/s New Delhi Municipal Council

09.07.2020

Present:- **None for the parties.**

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of Id. ARs of both the parties were not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 11.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 1276/18

Kishan Kumar s/o Ramesh Chander vs M/s Harmony Systems and ors.

09.07.2020

Present:-

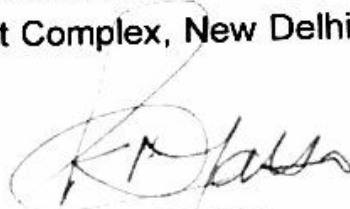
None for the parties.

The matter is fixed for today for framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact numbers of Id. ARs for the parties were not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to participate in the proceedings through video conference.

Accordingly, the matter stands adjourned for framing of issues in the enblocked date i.e. on 11.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.07.2020.

LIR No. 6435/16

Amit Kumar vs Cham Make Over

09.07.2020

Present:-

None for the parties.

The matter is fixed for today for hearing final arguments, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of the parties.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments in the enblocked date i.e. on 11.08.2020.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.07.2020.



REDMI NOTE 5 PRO
MI DUAL CAMERA

LIR No. 7235/16

Sunil Kumar vs B-Earth Spaire India

09.07.2020

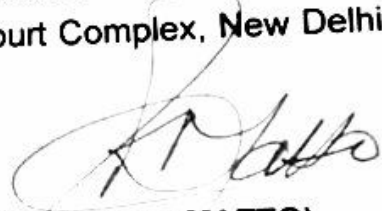
Present:-

None for the parties.

The matter is fixed for today for filing rejoinder and framing of issues, but, in view of spreading of the pandemic COVID-19, no one has appeared on behalf of any of the parties.

Since, the rejoinder has not been filed, so, the matter is ordered to be listed for filing the rejoinder and framing of issues in the enblocked date i.e. on 11.08.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)
PRESIDING OFFICER: LABOUR COURT-IX
ROUSE AVENUE COURTS, NEW DELHI
09.07.2020.